

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.1748/95

(9)

New Delhi this the 10th day of May 1996.

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)
Hon'ble Mr R.K.Ahooja, Member (A)

Smt. Deverder Jit Kaur
Wife of Shri Amrik Singh
R/o 3107/21
Street No.3, Ranjit Nagar
New Delhi.Applicant
(By Advocate: Sh. S.K.Gupta)

Versus

1. Govt. of NCT Delhi through
Chief Secretary
5, Sham Nath Marg
Delhi.Respondents.
2. Director
Directorate of Education
Old Secretariat
Delhi.

(By Advocate: Shri Raj Singh)

O R D E R (Oral)

Shri A.V.Haridasan, Vice Chairman (J)

The applicant who had been placed in the panel for the post of TGT (English) and was informed by letter dated 21.9.94 that her name would be sponsored to the Divisional Office for appointment as and when vacancy ~~would~~ is aggrieved by the fact that she has not yet been appointed against ~~any~~ post. The applicant is remaining unemployed and, therefore, she has filed this application praying for a direction to the respondents to appoint the applicant to the post of TGT(English) forthwith and not to scrap the panel of TGT (English) in which the name of the applicant is included.

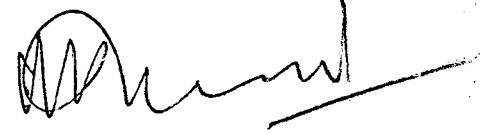
2. The respondents have filed a reply statement contending that the notified vacancies had already been filled by appointment in accordance with the procedure from the names in the panel and the applicant standing further down in the panel could not be appointed. They contended that the application is devoid of

merits.

3. We have perused the pleadings on record and have heard learned counsel on either side. Shri Raj Singh, learned counsel for the respondents has produced for our perusal a merit list prepared for ~~the post of~~ for TGT (English) wherein the applicant's name figures at Sl.No.25 having obtained 60 marks. The list also shows that 16 persons who obtained 60 marks have been appointed and the applicant's name is at Sl.No.25. Learned counsel of the respondents states that all the 150 notified vacancies of TGT (English) have thus been filled and ~~there is no post offered~~ to the applicant. Learned counsel of the applicant states that the respondents have made appointments even beyond the notified number of vacancies and the list has not been treated as closed. *on either side* The counsel agreed that the application may be disposed of with a direction to the respondents to consider appointment of the applicant in her turn on a post of TGT (English) if vacancy arises before the panel is treated as closed. Therefore, the application is disposed of at the admission stage itself with a direction to the respondents to consider the appointment of the applicant on the post of TGT (English) in her turn in the list if vacancy arises before the closure of the panel or till initiation of action for preparation of a fresh panel.

No order as to costs.


(R.K. Ahuja)
Member (A)


(A.V. Haridasan)
Vice Chairman (C)

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